

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 369/MP/2025 along with IA No. 94/2025

Subject : Petition under section 79 of Electricity Act 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with LPS for the Change in Law compensation allowed by order dated 13.5.2021 in Petition No. 73/MP/2020.

Petitioner : Adani Solar Energy Jodhpur Three Limited

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No. 430/MP/2025 along with IA No.99/2025

Subject : Petition under Section 79 of Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with LPS for the Change in Law compensation allowed by order dated 30.6.2023 in Petition No. 72/MP/2020.

Petitioner : Adani Solar Energy Jodhpur Four Private Limited.

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, Adani Solar
Shri Tushar Srivastava, Advocate, Adani Solar
Ms. Kamya Sharma, Advocate, Adani Solar
Ms. Vandana Ragwani, Advocate, Adani Solar
Shri Avdesh Mandloi, Advocate, Adani Solar
Shri Ankitesh Ojha, Advocate, Adani Solar
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Sayandeep Chakraborty, Advocate, SECI
Shri Anand K. Ganesan, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVNL



Ms. Khyati Chhabra, Advocate, RUVNL

Record of Proceedings

During the hearing, the learned counsel for the Petitioners and the learned counsel for the Respondents, SECI & RUVNL, made detailed submissions and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the Petitioners to file their respective written submissions/note of arguments, along with computation/calculation of their claims, within a week with a copy to the Respondents, who may file their written submissions/note of arguments, if any, within a week thereafter. The interim direction issued *vide the* Record of Proceedings dated 14.10.2025 shall continue till the decision in the matters.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)